

**In the High Court of Judicature, Bombay.**

Monday, the 12<sup>th</sup> day of September 1864.

SPECIAL APPEAL No. 497 of 1864

Dapoo bin Appaji Palit  
of the Satara District

Appellant,

(Original Plaintiff)

versus

Anooloo bin Ansoogooda  
La of the Satara District

Respondent,

(Original Defendant)

Rs. 2. 10. 2.

The claim in the Original Suit was to recover possession of  
some land on agreement.

In Appeal No. 376 of 1863 the Judge  
of the District of Satara at Satara confirmed  
the Decree of the J. of H. who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the District Judge is contrary to  
to law in that it being proved that the  
Defendant held the land of the Appellant  
by

his (Appellants) title as against the  
the Respondent is conclusive, whereas  
the lower Court has held the contrary.

The Court confirms the decree  
of the District Judge with costs  
as Special Appellant.

Joseph Arnold  
Admiral Forbes  
Hewson.

MEMORANDUM OF COSTS incurred in Special Appeal No. 497.

of 1864 against the decision of the ~~Assistant~~ Judge of the District of *Satara* and disposed of on the 12<sup>th</sup> Sep. 1864 by *Confirming the same with Costs*

BY THE APPELLANT—

In the District.				
In the <i>Mooniffs Court (Inclusive Fee)</i>	5 7/3	✓		
In the <i>Judges Court</i>	2 13/4	✓		
In this Court.			8	4 10
Stamp for Memorandum of Special Appeal	1 " "	✓		
Stamps for copies of Decree and Judgment	2 " "	✓		
Stamp for Vukeelutnama	2 " "	✓		
Batta for Process and Postage	" 15 "	✓		
Sectioner's Fee	1 " "	✓		
Vukeel's Fee	" 13	✓	7	" 3
Rupees....			15	5 1

BY THE RESPONDENT.

In the District.				
In the <i>Mooniffs Courts</i>	2 33	✓		
In the <i>Judges Court</i>	" " "	✓		
In this Court.			2	3 3
Stamp for Vukeelutnama	2 " "	✓		
Vukeel's Fee	" 13	✓	2	1 3
Rupees....			4	4 6



*G. S. M. S. S.*  
*G. S. M. S. S. For Acting Registrar*  
*For Sealer*